

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 1832
(TO BE ANSWERED ON 13.02.2019)

PROSECUTION IN CORRUPTION

†1832. **SHRI VIJAY KUMAR HANSDAK:**
SHRI RAM TAHAL CHOUDHARY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether more than three months delay is being caused in approving the prosecution cases and efforts are made to save the officers involved in corruption owing to which corruption is not receding at Central level and if so, the details thereof;
- (b) whether the Government has identified such officers who gave either permission to file the case after three months or have not given the permission as on date;
- (c) if so, the action taken by the Government against such officers;
- (d) whether the Government has found out the background of such officers so as to remove the obstacles in weeding out corruption; and
- (e) if so, the outcomes of the above said action?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (e): Madam, Government has issued guidelines vide Office Memorandum No. 399/33/2006-AVD-III dated 06.11.2006 regarding checking delay in grant of sanction for prosecution under Section 19 of the Prevention of Corruption Act, 1988, against delinquent officials working under different Ministries / Departments. A time line of three months has been prescribed therein for grant of prosecution. The proposals of sanction for prosecution are processed as per the said guidelines. Further, Government has also issued procedure for submission of proposals to the competent authority for sanction of prosecution under Single Window System vide Office Memorandum No. 142/04/2012-AVD.I dated 28.07.2014. A High-Level Committee under the Chairmanship of Secretary (Personnel) and comprising the Secretary of the Administrative Ministry / Department, Law Secretary and Director, CBI has also been constituted for scrutiny and reviewing all delayed cases of prosecution for Sanction. The meeting of the said Committee is being held periodically and the recommendation of the Committee is also placed before the Cabinet Secretary for orders of the Competent Authority.
